

lay on the Table a copy each of the following papers under sub-section (1) of section 27 of the Institutes of Technology Act, 1961:—

- (1) Statutes of the Indian Institute of Technology, Madras. [Placed in Library. See No. LT-2159/63].
- (2) Statutes of the Indian Institute of Technology, Kharagpur. [Placed in Library. See No. LT-2160/63].
- (3) Statutes of the Indian Institute of Technology, Bombay. [Placed in Library. See No. LT-2161/63].
- (4) Statutes of the Indian Institute of Technology, Kanpur. [Placed in Library. See No. LT-2162/63].
- (5) Statutes of the Indian Institute of Technology, Delhi. [Placed in Library. See No. LT-2163/63].

#### INDIA'S NOTE TO PAKISTAN

**Shri Satya Narayan Sinha:** On behalf of Shrimati Lakshmi Menon, I beg to lay on the Table a note dated the 13th December 1963, delivered by the Indian High Commission, Karachi, to the Ministry of External Affairs, Government of Pakistan, Karachi. [Placed in Library. See No. LT-2164/63].

#### STATEMENT CORRECTING ANSWER TO QUESTION

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):** I beg to lay on the Table a statement correcting the reply given on the 4th December 1963, to a supplementary by Pandit D. N. Tiwary on Starred Question No. 367 regarding warning to certain newspapers under DIR. [Placed in Library. See No. LT-2165/63].

#### REPORT OF NATIONAL RESEARCH DEVELOPMENT CORPORATION

**Dr. M. M. Das:** I beg to lay on the Table a copy of the Annual Report of the National Research Development Corporation of India, New Delhi (English and Hindi versions) for the year ending the 31st March 1963, along with the audited accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2166/63].

#### RULES UNDER DIA

**The Minister of Planning (Shri B. R. Bhagat):** On behalf of Shrimati Tarkeshwari Sinha, I beg to lay on the Table a copy each of the following Rules under section 41 of the Defence of India Act, 1962:

- (i) The Defence of India (Twelfth Amendment) Rules, 1963, published in Notification No. G.S.R. 1815 dated the 20th November, 1963.
- (ii) The Defence of India (Thirteenth Amendment) Rules, 1963, published in Notification No. G.S.R. 1849 dated the 30th November, 1963.

[Placed in Library. See No. LT-2167/63].

12.35 hrs.

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with the provisions of rule 123 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th December, 1963, agreed without any amendment to the Central

[Secretary]

Boards of Revenue Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 5th December, 1963.'

- (ii) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Second Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 13th December, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIRST REPORT

**Shri Krishnamoorthy Rao** (Shimoga): I beg to present the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

12.36 hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL

REPORT OF JOINT COMMITTEE

**Shri Thirumala Rao** (Kakinada): I beg to present the Report of the Joint Committee on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956.

PUBLIC ACCOUNTS COMMITTEE  
SEVENTEENTH REPORT

**Shri Tyagi** (Dehra Dun): I beg to present the Seventeenth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services) 1961-62 and Audit Report, 1963.

GOA, DAMAN AND DIU JUDICIAL COMMISSIONER'S COURT (DECLARATION AS HIGH COURT) BILL\*

**The Minister of Parliamentary Affairs** (Shri Satya Narayan Sinha): On behalf of Shri Jawaharlal Nehru, I beg to move for leave to introduce a Bill to declare the Judicial Commissioner's Court for Goa, Daman and Diu to be a High Court for certain purposes of the Constitution.

**Shri U. M. Trivedi** (Mandsaur): On a point of order. I would like to know whether the pronunciation of the word 'Daman' used by the hon. Minister is correct. He pronounced it as 'Daaman' and not 'Daman'. Some people will hear it and they will say that we do not know the names of our towns.

**Mr. Speaker:** The hon. Minister in charge of Information and Broadcasting is not broadcasting at this moment.

**Shri Hari Vishnu Kamath:** I am not opposing the introduction of the Bill. But may I ask on a point of information why it is that two years after the liberation of this Union territory from Portuguese imperialism and even after the recent successful conclusion of elections to Parliament and to the Territorial Council, this territory of Goa should continue to be in the protective custody of the External Affairs Ministry and not under the Home Ministry? Is the Home Minister not capable of looking after them?

\*Published in the Gazette of India Extraordinary Part II, Section 2, dated 18-12-63.